

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II,  
SECTION 3, SUB-SECTION (ii)]**

Government of India  
Ministry of Finance  
Department of Economic Affairs

New Delhi, dated January 03, 2018

**Notification**

**7.75% Savings (Taxable) Bonds 2018**

**S.O.....(E):** The Government of India, hereby notifies the issue of 7.75% Savings (Taxable) Bonds, 2018 (“the Bonds”) from January 10, 2018 until further notice. The terms and condition of the issue of the Bonds, shall be as follows:

2. **Eligibility for Investment:** The Bonds may be held by –

- (i) an individual, not being a Non-Resident Indian-
  - (a) in his or her individual capacity, or
  - (b) in individual capacity on joint basis, or
  - (c) in individual capacity on any one or survivor basis, or
  - (d) on behalf of a minor as father/mother/legal guardian.
- (ii) a Hindu Undivided Family.

3. **Limit of Investment:**

There will be no maximum limit for investment in the Bonds.

4. **Tax Treatment:**

- (i) Interest on the Bonds will be taxable under the Income Tax Act, 1961 as applicable according to the relevant tax status of the Bond holders.
- (ii) The Bonds will be exempt from wealth-tax under the Wealth Tax Act, 1957.

5. **Issue Price:**

- (i) The Bond will be issued at par i.e. at ₹ 100.00.
- (ii) The Bonds will be issued for a minimum amount of ₹ 1,000 (face value) and in multiples thereof. Accordingly, the issue price will be ₹ 1,000 for every ₹1,000 (Nominal) face value.

6. **Subscription**

- (i) Subscription to the Bonds will be in the form of Cash/ Drafts/ Cheques or any electronic mode acceptable to the receiving office.
- (ii) Cheques or drafts should be drawn in favour of the bank (Receiving Office), specified in paragraph 10 below and payable at the place where the applications are tendered.

7. **Date of Issue**

The Bonds will be issued, in demat form and credited to the Bond Ledger Account (**BLA**) of the investor/s on the date of tender of cash or the date of realization of draft/ cheque.

8. **Form**

- (i) The Bonds will be issued only in the demat form and held at the credit of the holder in an account called Bonds Ledger Account (**BLA**), opened with the receiving bank.
- (ii) The Bonds issued to the credit of BLA of an investors will be held by any number of branches of the banks and SHCIL, as authorised by Reserve Bank of India, as specified in paragraph 10 below.
- (iii) A Certificate of Holding as specified in form **Annexure 1** will be issued to the holder/s of Bonds held to the credit in BLA (in Form **TBX** or Form **TBY** as applicable).

9. **Application:**

- (i) Applications for the Bonds, either in physical form or electronic form, may be made in **Form A** attached hereto as **Annexure 2** or in any other form as near as thereto stating clearly the amount, name and full address of the applicant/s.
- (ii) Applications should be accompanied by the necessary payment in the form of cash/ drafts/ cheques / electronic credit as indicated in paragraph 6 above.
- (iii) Applicants who have obtained exemption from Income Tax under the relevant provisions of the Income Tax Act, 1961, shall make a declaration to that effect in the application (in Form A) and submit a true copy of the certificate obtained from Income Tax Authorities.

10. **Receiving Offices**

Applications for the Bonds will be received at:

- (a) Any number of branches of State Bank of India, Nationalised Banks, three private sector banks and SCHIL, as specified in the **Annexure 3**.
- (b) Branches of any other bank as specified by the Reserve Bank of India in this behalf from time to time.

11. **Nomination:**

- (i) A sole holder or all the joint holders (investors) of a Bond, being individual/s, may nominate in **Form B** annexed to this notification (**Annexure 4**) or as near thereto as may be, one or more persons who in the event of death of the sole holder/all the joint holders, as the case may be, would be entitled to the Bonds and to the payment due thereon, provided that the person or each of the persons nominated is himself/herself is competent to hold the Bond.
- (ii) Where the nomination has been made in favour of two or more nominees and either or any of them dies before such payment becomes due, the title to the Bonds shall vest in the surviving nominee or nominees and the amount being due thereon shall be paid accordingly.
- (iii) In the event of the nominee or nominees predeceasing the holder, the holder may make a fresh nomination.
- (iv) The investor(s) can make separate nomination for each investment.

- (v) No nomination shall be made in respect of the Bonds issued in the name of a minor.
- (vi) A nomination made by a holder of a Bond can be changed by a fresh nomination in **Form B**, or as near there to as may be, or may be cancelled by giving notice in writing to the Receiving Office in **Form C**, annexed to the notification (**Annexure 5**).
- (vii) Every nomination and every cancellation or variation shall be registered at the Receiving Office where the Bond is issued and shall be effective from the date of such registration.
- (viii) If the nominee is a minor, the holder of Bonds may appoint any person to receive the Bonds/ amount due in the event of his / her / their death during the period the nominee is a minor.

## **12. Transferability:**

The Bonds held to the credit of Bonds Ledger Account of an investor shall not be transferable.

## **13. Interest:**

- (i) The Bonds will be issued in 'Cumulative' or 'Non-cumulative' form, at the option of investor and will bear interest at the rate of 7.75% per annum.
- (ii) Interest on non-cumulative Bonds will be payable at half-yearly intervals from the date of issue in terms of paragraph 7 above and interest on cumulative Bonds will be compounded with half-yearly rests and will be payable on maturity along with the principal.
- (iii) In the latter case, the maturity value of the Bonds shall be ₹ 1,703.00 (being principal and interest) for every ₹ 1,000/-(Nominal).
- (iv) Interest to the holders opting for non-cumulative Bonds will be paid from date of issue in terms of paragraph 7 above up to 31<sup>st</sup> July / 31<sup>st</sup> January as the case may be, and thereafter half-yearly for period ending 31<sup>st</sup> July and 31<sup>st</sup> January on 1<sup>st</sup> August and 1<sup>st</sup> February.
- (v) Interest on Bonds held to the credit of Bonds Ledger Account of an investor will be paid, electronically by credit to bank account of the holder as per the option exercised by the investor/ holder.

## **14. Tax Deduction at Source**

- (i) Tax will be deducted at source while making payment of interest on the Non-Cumulative Bonds from time to time and credited to Government Account.
- (ii) Tax on the interest portion of the maturity value will be deducted at source at the time of payment of the maturity proceeds on the Cumulative Bonds and credited to Government Account.

Provided that tax will not be deducted while making payment of interest/ maturity proceeds, as the case may be, to individual/s who have made a declaration in the application form that they have obtained exemption from tax under the relevant provisions of the Income Tax Act, 1961 and have submitted a true copy of the certificate obtained from Income Tax Authorities.

## **15. Advances/ Tradability against Bonds**

The Bonds shall not be tradable in the secondary market and shall not be eligible as collateral for availing loans from banks, financial Institutions and Non-Banking Financial Companies.

## **16. Repayment**

- (i) The Bonds shall be repayable on the expiration of 7 years from the date of issue.
- (ii) Premature encashment in respect of the Bonds shall be allowed for individual investors in the age group of 60 years and above, subject to submission of document relating to date of birth of the investor in support of age to the satisfaction of the issuing bank, after minimum lock in period from the date of issue as indicated below:
  - (a) Lock in period for investors in the age bracket of 60 to 70 years shall be 6 years from the date of issue.
  - (b) Lock in period for investors in the age bracket of 70 to 80 years shall be 5 years from the date of issue.
  - (c) Lock in period for investors in the age of 80 years and above shall be 4 years from the date of issue.
- (iii) In case of joint holders or more than two holders of the Bond, the above lock in period will be applicable even if any one of the holders fulfills the above conditions of eligibility.
- (iv) After aforesaid minimum lock in period from the date of issue an eligible investor can surrender the bonds at any time after the 12<sup>th</sup>, 10<sup>th</sup> and 8<sup>th</sup> half year corresponding to the respective lock in period but redemption payment will be made on the following interest payment due date. Thus, the effective date of premature encashment for eligible investors will be 1<sup>st</sup> August and 1<sup>st</sup> February every year. However, 50% of interest due and payable for the last six months of the holding period will be recovered in such cases, both in respect of Cumulative and Non-cumulative bonds.

## **17. Brokerage:**

Brokerage at the rate of ₹ 1.00 per ₹ 100 will be paid to the brokers registered with the Receiving Offices, as listed in paragraph 10 above, on the applications tendered by them and bearing their stamp, on behalf of their clients.

**By Order of the President of India**

**(Prashant Goyal)  
Joint Secretary (Budget)**

**Government of India**  
**Certificate of Holding**

(Non-Cumulative)

7.75% Savings (Taxable) Bonds, 2018

Bond Ledger Account No. \_\_\_\_\_

[See Para 8]

We hereby certify that Shri/Smt.----- is / are the holder of 7.75% Savings (Taxable) Bonds, 2018 held in the Bond Ledger Account No.----- with----- (Name of the Bank branch) as per details given below. These bonds will bear interest @ 7.75% per annum payable half-yearly.

This is issued subject to the terms and conditions laid down in the Gazette Notification dated 3<sup>rd</sup> January, 2018.

Name of the Receiving Office

Branch Code No.

Official Seal.

1. (Name-----)

Designation

2. (Name-----)

Designation

Nomination Registered  
at Sr.No.

Signature of the Head of  
the Receiving Office/ the officer next to him.

Note: This certificate is non-negotiable.

**Details of Bonds held in the Bond Ledger Account**

Sr. No.	Investment		Transfer		Due Date of repayment *	Repayment		Balance	Initials under bank's seal
	Date	Amount	Date	Amount		Date	Amount		
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.

\* Due date of repayment to be indicated in the case of transfer.

**ANNEXURE 1**

**Form TBV**

**Government of India**  
**Certificate of Holding**

(Cumulative)

7.75% Savings (Taxable) Bonds, 2018

Bond Ledger Account No.

[See Para 8]

We hereby certify that Shri/Smt.----- is /are the holder of 7.75% Savings (Taxable) Bonds, 2018 held in the Bond Ledger Account No.----- with----- (Name of the Bank branch) as per details given below.

This is issued subject to the terms and conditions laid down in the Gazette Notification dated 3<sup>rd</sup> January, 2018.

The maturity value of the Bonds shall be ₹ 1,703/-. (being principal and interest) for every ₹ 1,000/- (Nominal).

Name of the Receiving Office

Branch Code No.

Official Seal.

1. (Name-----)

Designation

2. (Name-----)

Designation

Nomination Registered

at Sr.No.

Signature of the Head of the

Receiving Office/ officer next to him

Note: This certificate is non-negotiable.

**Details of Bonds held in the Bond Ledger Account**

Investment		Transfer		Due date of repayment *	Repayment		Balance		Initials under bank's seal
Date	Amount (Nominal)	Date	Amount (Nominal)		Date	Amount (Nominal)	Nominal	Maturity Value	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.

\* Due date of repayment to be indicated in the case of transfer.

**ANNEXURE - 2**

(FORM A)

[See Para 9]

**APPLICATION FORM FOR 7.75% Savings (Taxable) Bonds, 2018**

(Please read the instructions carefully before filling up the form)

(Please write in block letters and tick ( ✓ ) the appropriate box)

I/WE TENDER THE SUM \_\_\_\_\_  
BEING THE SUBSCRIPTION TO 7.75% Savings  
(Taxable) Bonds, 2018 AMOUNT OF  
SUBSCRIPTION Rs. \_\_\_\_\_  
(Rupees \_\_\_\_\_)  
PAID BY [ ] CASH [ ] CHEQUE [ ] D.D.  
[ ] ELECTRONIC MODE  
No. \_\_\_\_\_ DATED \_\_\_\_\_  
DRAWN ON \_\_\_\_\_  
(BANK/BRANCH)

I/WE APPLY AS [ ] INDIVIDUAL [ ]  
ON BEHALF OF MINOR [ ]  
\* KARTA OF HUF [ ]  
RELATIONSHIP WITH MINOR [ ] FATHER  
[ ] MOTHER [ ] LEGAL GUARDIAN  
MODE OF HOLDING:  
[ ] SINGLE  
[ ] JOINT  
[ ] ANYONE OR SURVIVOR  
STATUS [ ] RESIDENT  
[ ] MINOR

\* Declaration form to be filled in and submitted, if applicable.

BROKERS NAME :
CODE NO. :
ADDRESS :
FOR OFFICE USE ONLY
BROKERAGE PAID Rs.
APPLICATION NO. <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATED <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATE OF DEBIT OF DRAWEE BANK <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATE OF TRANSFER TO LINK CELL <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATE OF CREDIT TO SPL. CURRENT A/C <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
DATE OF CREDIT TO GOVT. ACCOUNT <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
BOND LEDGER. A/C. No <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/> <input type="text"/>
BRANCH MANAGER
RUBBER STAMP OF RECEIVING OFFICE WITH FULL ADDRESS





+ SIGNATURE  
NAME AND ADDRESS OF WITNESS

1).....

.....  
SIGNATURE / THUMB IMPRESSION OF 2<sup>ND</sup> APPLICANT

2) .....

.....  
SIGNATURE / THUMB IMPRESSION OF 3<sup>RD</sup> APPLICANT

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NOTE: @ Interest on Bonds in the form of Bond Ledger Account may be paid by credit to the bank account to the holder or by cheque/warrant.

+ In case of thumb impression.

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## **INSTRUCTIONS AND GUIDELINES FOR 7.75% SAVINGS (TAXABLE) BONDS, 2018**

- 1) There is no maximum limit for investment in the Bonds.
- 2) Cheque/ draft towards subscription should be drawn in favour of the bank/Receiving Office, receiving the application and payable at the place where the application is tendered.
- 3) If the application is made on behalf of a minor by the legal guardian, a guardianship certificate granted by a competent court under the provisions of Guardians and Wards Act (Act of 1890) should be produced.
- 4) In case of minor applicant, a birth certificate issued by the Municipal or other competent authority, church, Registrar of Birth/s or a Magistrate, Head of a Gram Panchayat or Head Master of a School - disclosing the name and the date of birth of the minor should be produced in original (along with one xerox copy) for verification.
- 5) The application shall bear the signature/thumb impression of the applicant/s. The thumb mark should be witnessed by 2 respectable persons.
- 6) If the application is signed by a person other than the investor, a Power of Attorney (P.A.O.) authorising the signatory should be submitted along with the application. The P.O.A. should contain express provision to receive interest and the principal amount due under the Bonds and/or to negotiate or transfer the Bonds. The P.O.A. should also be unconditional. In case the P.O.A. is executed abroad, it should be attested by a Notary Public of the place where it is executed and notarised afresh in India (duly stamped).
- 7) The Karta of HUF making an application for Taxable Bonds should submit a declaration in the form annexed hereto.
- 8) The nomination may be made by a sole holder or all joint holders (other than a minor) in case of bonds in the form of Bond Ledger Account in Form 'B' or as near thereto as may be. A nomination made may be varied or cancelled by notifying branch of authorised Receiving Office in Form 'B' or 'C' as the case may be. Every nomination made or variation thereof shall be registered at branch of authorised Receiving Office and shall be effective from the date of registration.
- 9) In case of applications made in the joint names of more than 2 persons, the bond/s interest warrants and Payment Order/s will be issued in the name of the first applicant.
- 10) The bond will be issued to the credit of Bond Ledger Account on the date of receipt of subscription in cash or the date of realisation of draft or cheque.
- 11) Tax treatment available under 7.75% Savings (Taxable) Bonds, 2018 are as under:
  - i) Wealth tax - The bonds will be exempt from Wealth Tax under the Wealth Tax Act 1957.
  - ii) Income Tax - Tax will be deducted at source while making payment of interest on the non-cumulative bonds and credited to Government Account. Tax on the interest portion of maturity value will be deducted at source at the time of payment of the maturity proceeds on the cumulative bonds and credited to Government Account.
- 12) The bond is repayable after a period of **seven years** from the date of issue.
- 13) Applications for Bonds will be received at branches of State Bank of India and Nationalized Banks, three private sector banks and SHCIL specified in the Annexure 3 of this Notification.
- 14) Brokerage at the rate of ₹ 1.00 (Rupee one only) per ₹ 100/- will be paid to the brokers registered with Receiving Offices listed in Para 10 (a) & (b) as also to authorised banks on the applications tendered by them on behalf of their clients and bearing their stamp.
- 15) The Bonds shall not be tradable in secondary market and not eligible as collateral for loan from banks, financial institutions and NBFC, etc.

### Annexure 3

#### List of Receiving Offices handling 7.75% Savings (Taxable) Bonds, 2018

Name of the Receiving Offices	
S. No.	Name of Bank
1.	State Bank of India
2.	Allahabad Bank
3.	Bank of Baroda
4.	Bank of India
5.	Bank of Maharashtra
6.	Canara Bank
7.	Central Bank of India
8.	Dena Bank
9.	Indian Bank
10.	Indian Overseas Bank
11.	Punjab National Bank
12.	Syndicate Bank
13.	UCO Bank
14.	Union Bank of India
15.	United Bank of India
16.	Corporation Bank
17.	Oriental Bank of Commerce
18.	Vijaya Bank
19.	IDBI Bank Ltd.
20.	ICICI Bank Ltd.
21.	HDFC Bank Ltd.
22.	Axis Bank Ltd.
23.	Stock Holding Corporation of India Ltd.



**ANNEXURE - 5**  
**(FORM - C)**  
[See Para 11(vi)]

**7.75% Savings (Taxable) Bonds, 2018**  
**NOTICE OF CANCELLATION OF NOMINATION**

I /We \_\_\_\_\_ (Name/s and address/es) do hereby cancel the nomination dated \_\_\_\_\_ made by me/us in respect of the following bonds held in Bond Ledger Account and registered by the branch of the authorised bank/receiving office on \_\_\_\_\_ (date).

**Particulars of the 7.75% Savings (Taxable) Bonds, 2018**

Date of Issue	Investment / Bond Ledger Account No.	Amount in ₹	Nomination in favour of

Place

Date

Signature/Thumb impression of the holder/s

Signatures and addresses of the witnesses:

1) \_\_\_\_\_

\_\_\_\_\_

2) \_\_\_\_\_

\_\_\_\_\_